

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**CONTEMPT CASE (AT) NO.19 OF 2020**

**IN**

**COMPANY APPEAL (AT) NO.301/2017**

**In the matter of :**

Priyaranjani Fibers Ltd & Ors

Appellant

Vs

D. Srinivasa Rao & Ors

Respondent

Mr. P. Nagesh, Advocate for Appellant.

**ORDER**

**(THROUGH VIRTUAL MODE)**

**17.08.2020-** The Learned Counsel for the Petitioner informs this Appellate Tribunal that the petitioner will approach the NCLT, Hyderabad for filing an appropriate application against the concerned and the same is hereby recorded. Accordingly, the instant Contempt Petition No.19 of 2020 is dismissed as withdrawn. No costs. However, the petitioner is granted liberty to approach the NCLT, Hyderabad to file necessary application and to seek appropriate remedy for redressal of his grievances, if it so desires or advised.

**(Justice Venugopal M)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/manu**